

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 196 OF 2017 &
IA NO. 499 OF 2017**

Dated: 26th September, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Madhya Pradesh Power Management Co. Ltd. ...Appellant(s)
Vs.
Central Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. G.Umapathy
Mr. Deo G.Rozario
Mr. Nitin Gaur

Counsel for the Respondent(s) : Mr. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2

ORDER

IA No. 499 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Admit. Ms. Ranjitha Ramachandran appears on behalf of Respondent No.2 and seeks six weeks time to file reply. Learned counsel for the respondents may file reply on or before 08.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **05.12.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt